stocks have been piling up in the following proportion when compared to their average annual production at the end of 1966, and, therefore, their current production has had to be solved down...

12.19½ hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

I would request the House to excuse me for my earlier inaccurate statement.

Shri D. N. Tiwari (Gopalganj): The Finance Minister had corrected it already in his speech yesterday.

12.20 hrs.

BUSINESS ADVISORY COMMITTEE

SIXTH REPORT

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): I beg to move:

"That this House agrees with the Sixth Report of the Business Advisory Committee presented to the House on the 26th July 1967".

Mr. Deputy-Speaker: Motion moved:

"That this House agrees with the Sixth Report of the Business Advisory Committee presented to the House on the 26th July 1967".

Shri S. M. Banerjee (Kanpur): In the Report, we find that some of the items we wanted to be discussed here have been included. I am happy that discussion on a motion by Shri M. L. Sondhi, myself and others on the Gajendragadkar Commission report on DA has been included. But what I would plead with the hon. Minister through you is that since the hon. Deputy Prime Minister and Finance Minister is not meeting the Central Government employees till the 8th August 1967, the agitation will be much more and hence the discussion here should be held next week itself.

Secondly, I am told—I have read it also—that the very important item of a descussion on the Hazari Report and the Monopolies Inquiry Commission Report has been put off for the next session. I am told this has been done for want of time. As far as I know, all my friends represented on the Business Advisory Committee pleaded with the government representative that the Unlawful Activities (Prevention) Bill should be pushed off to the next session. After all, there are the DIR and PD Act to punish people if guilty of anything. So I would request the Minister of Home Affairs and the Minister of Parliamentary Affairs to have this postponed to the next session and put the other discussion I wanted on the agenda in its place. If we do not discuss this matter now, it will be delayed for three months. By that time, many a mischief might be done. So I plead for reconsideration of this decision. Nothing is going to be lost by pushing out the Unlawful Activities (Prevention) Bill to the next session; heavens are not going to fall. In place of that, five hours should be given to the discussion of the Monopolies Commission Report and the Hazari Report (*Interruption*). It may be more, I do not object, but it should be discussed and it should not be pushed out.

Dr. Ram Subhag Singh: As the House knows, Government have no objection to have a discussion of the Hazari and Monopolies Commission Reports. But it was the BAC on which all the leaders of various groups are represented which took this decision to push out that discussion to the next session.

Shri Vasudevan Nair (Peermade): But we requested him to ask the Home Minister.

Dr. Ram Subhag Singh: I was also there. It was not pushed out at our instance; you decided that it should be pushed out.

Regarding the Unlawful Activities (Prevention) Bill, we are not prepared to have it put off to the next session.

Regarding the DA report, we have agreed to have a discussion this session. It is within the competence of the Business Advisory Committee to allot time. I am not sure about its coming up next week because the discussion on ceiling on individual expen-

[Dr. Ram Subhag Singh].

diture has been scheduled for the 4th August. Anyway, we will leave it to the BAC which is presided over by the Speaker to allocate time for it.

श्री कंवर लाल गुप्त (दिल्ली सदर) : मैं चाहता हूं कि डाक्टर साहब एक चीज को कोरेक्ट कर लें । एक मोशन टैरिटरी के बारे में रूल 193 के अन्तर्गत है । उसके लिए एक घंटा रखा गया है । वास्तव में बिजिनेस एडवाइजरी कमेटी ने कहा था कि इसके लिए दो घंट होने चाहियें ।

Mr. Deputy-Speaker: Half an hour more is within the discretion of the Chair.

Shri Kanwar Lal Gupta: It was for two hours.

श्री भक्त दिनये (मुंगेर) : मैं एक जानकारी चाहता हूं । इस सदन के एक माननीय सदस्य श्री वीरेन्द्र शाह पुलिस द्वारा तंग किये गये हैं । उसके बारे में मैंने एक विशेषाधिकार का प्रस्ताव दिया है । मैं जाना चाहता हूं कि क्या आपने महाराष्ट्र के अफसरों से जानकारी प्राप्त कर ली है ?

Mr. Deputy-Speaker: It has been referred to the Home Ministry; we are awaiting a reply.

Shri Vasudevan Nair: As regards postponing the discussion of the Unlawful Activities (Prevention) Bill, we would like to know whether the Home Minister was approached as we requested to find out if he was very particular that this Bill should be passed in this session itself. What is the harm in having two or three months interval as far as that Bill is concerned?

Shri S. M. Banerjee: Unlawful discussion is being held, and lawful discussion is being withheld.

Dr. Ram Subhag Singh: That we are not prepared to put off.

Mr. Deputy-Speaker: The question is:

> "That this House agrees with the Sixth Report of the Business Advisory Committee presented to the House on the 26th July, 1967."

The motion was adopted.

12.26 hrs.

FINANCE (No. 2) BILL, 1967—*contd.*

Clause 2— (*Income-tax*)

Mr. Deputy-Speaker: Now we take up clause by clause consideration of the Finance Bill. Clause 2.

Shri N. Dandeker (Jamnagar): I beg to move:

Page 2, lines 33 and 34,—

omit "(made before the sixth day of June, 1966)" (18)

Page 3, line 1,—

omit "before the sixth day of June, 1966" (19)

Page 3, line 15,—

omit "before the sixth day of June, 1966" (20)

Page 5, line 31,—

after "manufacture" *insert* ", "production" (21)

These amendments can be grouped under two categories. Amendments 18, 19 and 20 are concerned with amending clause 2(4) to secure the continuance of the tax benefits arising out of exports now being limited only to exports upto the 5th of June, 1966. In the Notes on Clauses it has been stated that tax benefit in relation to exports is being discontinued because of devaluation. Presumably, the argument is that the devaluation benefit, which is very considerably, takes care of the required incentives and therefore it is no longer necessary to have the continuance of these tax benefits beyond 5th June, 1966. With great respect I beg to dissent from that proposition; and the amendments I have tabled are to delete the limitation that these tax benefits will be only in respect of exports made up to 5th June, 1966.

My reasons for suggesting the continuance of those tax benefits in relation to exports are briefly these. These tax benefits were introduced in 1962-63, the one covered by subclause 4(a) (i) was introduced in 1962 when the present Finance